

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**  
**Dr. Pramod Deo, Chairperson**  
**Shri S.Jayaraman, Member**  
**Shri V.S.Verma, Member**  
**Shri M.Deena Dayalan, Member**  
**Shri A.S.Bakshi, Member (EO)**

**DATE OF HEARING: 12.3.2013**

**Petition No. 19/MP/2013**

**Sub:** Petition under Section 79 (1) (c) read with Section 19 of the Electricity Act, 2003 for revocation of licence and for vesting of the projects in the Central Transmission Utility

Petitioner : Power Grid Corporation of India Limited, Gurgaon  
Respondents : North Karanpura Transmission Company Ltd. and Others

**Petition No. 20/MP/2013**

Sub: Petition under Section 79 (1) (c) read with Section 19 of the Electricity Act, 2003 for revocation of licence and for vesting of the projects in the Central Transmission Utility.

Petitioner : Power Grid Corporation of India Limited, Gurgaon  
Respondents : Talcher-II Transmission Company Ltd. and others.  
Parties presents : Shri M.G.Ramchandran, Advocate, PGCIL  
Shri U.K.Tyagi, PGCIL  
Shri Y.K.Sehgal, PGCIL  
Shri Dilip Rozekar, PGCIL  
Shri Padamjit Singh, PSPCL  
Shri R.B.Sharma, Advocate, BRPL

## Record of Proceedings

Learned counsel for the petitioners submitted that these petitions have been filed under Section 19 of the Electricity Act, 2003 for revocation of inter-State transmission licence granted to North Karanpura Transmission Company Limited (NKTCL) and Talcher-II Transmission Company Ltd.(TTCL).

2. Learned counsel submitted that NKTCL and TTCL are still not working in a definitive manner in regard to the implementation of the transmission projects. The LOIs of the transmission projects were issued on 18.12.2009 and the Commission granted licence to NKTCL and TTCL vide its orders dated 22.12.2010 and 8.11.2010, respectively. The permission under Section 164 of the Electricity Act, 2003 was also obtained on 12.8.2011. The effective dates of the transmission project were May 2010 and April, 2010, respectively i.e. date of acquisition of Special Purpose Vehicle. Despite the above, there has been no physical progress in the construction of the transmission lines.

3. Learned counsel for the petitioner submitted that the transmission lines are still at the design stage and NKTCL and TTCL have failed to take any steps for proper implementation of the projects. Learned counsel further submitted that CEA in its letter dated 23.8.2011 addressed to Ministry of Power highlighted that due to delay in Lucknow-Bareilly 765 kV which is part of NKTCL scheme, the transfer capability from ER to NR would be constrained. Learned counsel further submitted that Ministry of Power vide its letter dated 3.12.2011 in response to the petition filed by NKTCL and TTCL has also highlighted that delay in North Karanpura System strengthening and Talcher-II augmentation scheme is going to adversely affect the evacuation of power from various IPPs and drawal of power by various distribution licensees and had recommended to assign the work to any other suitable agencies if the NKTCL and TTCL were not willing to commence construction immediately.

4. Learned counsel submitted that considering the importance of the projects, their execution may be given to CTU in case NKTCL and TTCL are unwilling or unable to execute the projects, or are otherwise committing defaults. Learned counsel requested the Commission to initiate proceedings for revocation of licence granted to NKTCL and TTCL under Section 19 of the Act.

5. The representative of PSPCL and learned counsel for BRPL supported the prayers of the petitioners.

6. After hearing the learned counsel for petitioners, the Commission admitted the petitions and directed to issue notice to the respondents.

7. Accordingly, the Commission directed the petitioners to serve copy of the petitions on the respondents by 15.3.2013. The respondents were directed to file their replies by 25.3.2013, with an advance copy to the petitioners, who may file its rejoinders, if any, on or before 30.3.2013.

8. The petitions shall be listed for hearing on 2.4.2013.

**By order of the Commission**

**SD/-  
(T. Rout)  
Joint Chief Legal**